

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III (SPECIAL BENCH)

ITEM No. 324

CA-289/2021, CA-286/2021, CA-284/2021, CA-406/2020

In

195/241/242/ND/18

IN THE MATTER OF:

M/s. BK Mudgal & Ors.

.... Petitioner/Applicant

Vs.

M/s. Apex Tubes Pvt. Ltd. & ors.

.... Respondent

Order under Section 241/242 of the Companies Act

Order delivered on 13.05.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS

HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR

HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Petitioner : Mr. Vipul Ganda, Ms Nirti Dua, Mr. Ishan
Upadhaya, Advs.

For the Respondent : Mr. Harshit Ratra, Adv.

ORDER

CA-289/2021, CA-286/2021, CA-284/2021, CA-406/2020

Ld. Counsel appearing for both the parties have submitted that settlement talks are going on between the parties and therefore, requested for an adjournment.

List the matter **on 01.07.2024.**

-Sd-

(RAHUL BHATNAGAR)
MEMBER (TECHNICAL)

-Sd-

(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)

Ajay